

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 460 1989

Union of India in Applicant (s).

B R Kyada Adv. for the
Petitioner (s).

Versus

R m Zala Respondent (s).

B B Gogia Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS.
		Stay on operating Award (Copy not served)
06/11	RPAD Recd from Resp.	
5/12/89	Mr. B R Kyada not present. Mr. B B Gogia has filed strike note. Adjourned. The case be posted for admission.	Chhav 6/1/90 Pm 5/12
18/1	Common letter issued in case no 04/422/85 Letter Mr 18/1/80	1/13/89 18.1.80 So 18/1
2/3	RPAD Recd from Resp. (28/1/82)	
6/11	Parties absent. no documents produced Adjourned on same stage to 6/1/90.	CK Parties absent. no documents produced Adjourned on same stage to 9/5/90. 19/4/CK

SR NO.	DATE.	ORDERS.
1990		
19/11		<p>Today case is on Board before Registration. No documents produced Enough admissions given earlier It is a fit case to close the sight to file reply, submitted for orders before 16/11/91 members.</p> <p style="text-align: right;">OK</p>
21/11	REPLY Filed on dtd 28/11/91	
22/11/92	R/H	
	<p><i>DR 18/11/92</i> <i>DR 18/11/92</i> <i>DR 18/11/92</i></p>	<p>Date informed to both calorizate's clients.</p> <p><i>DRC</i> <i>22/11/92</i></p>
<u>GAC/</u>		

(2)

OA 400/91

Date	Office Report	ORDR
28-09-1992		<p>Court was adjourned as a mark of respect to late Ex-Chief Justice of India Shri M. Hidaytullah of India.</p> <p>Call on 3/11/1992.</p> <p><i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)</p> <p><i>N.V. Krishnan</i> (N.V. Krishnan) Vice Chairman</p> <p>*AS.</p>

DATE OFFICE REPORT

ORDER

18.10.93

This matter is disposed of by
common judgment in O.A. 422/89 & Ors.

M.R.Kolhatkar

(M.R.Kolhatkar)
Member (A)

R.C.Bhatt
(R.C.Bhatt)
Member (J)

vtc.